

are given bank-wise in the attached statement. All such cases are investigated by police authorities under the law. The amounts of money recovered as reported above is the result of police action in the follow-up of the cases and will include also the amounts recovered from the

persons arrested.

(c) Out of the six persons killed, four were bank employees and two were members of public. The total cash relief paid to the families of bank employees was Rs. 3 lakhs and to the members of public, Rs. 2 lakhs.

STATEMENT

(Rs. in lakhs)

Name of the Bank	No. of dacoities/ robberies	Per- sons killed	Amount involved	Amount recovered
1	2	3	4	5
1. Allahabad Bank	8	Nil	7.96	0.50
2. Bank of India	5	Nil	9.64	Nil
3. Bank of Baroda	1	Nil	2.00	Nil
4. Canara Bank	3	Nil	4.59	1.00
5. Central Bank of India	4	Nil	3.23	Nil
6. Indian Bank	1	Nil	0.79	Nil
7. Oriental Bank of Commerce	1	Nil	3.70	3.22
8. Punjab National Bank	6	Nil	20.01	6.00
9. Punjab & Sind Bank	3	Nil	5.82	Nil
10. UCO Bank	1	Nil	0.94	Nil
11. Union Bank of India	1	Nil	0.23	Nil
12. United Bank of India	3	Nil	4.28	Nil
13. State Bank of India	1	Nil	0.91	Nil
14. State Bank of Patiala	1	5	2.00	Nil
15. State Bank of Saurashtra	2	1	0.06	Nil
TOTAL	41	6	66.16	10.72

Cases pending in Supreme Court and High Courts

*541. SHRI KASHIRAM RANA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of cases pending in the Supreme Court and High Courts for the last five to ten years, court-wise; and

(b) the steps being taken by the Government to expedite the disposal of these cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) A statement is attached.

(b) Besides increasing the Judge strength, various steps like grouping

of cases involving common question of law, constitution of special benches, procedural improvements, etc. have been taken to help speedy disposal of cases. The various recommendations contained in the Report of Arrears' Committee (Malimath Committee) which went into the problem of arrears in Courts, have been forwarded to all concerned such as the State Governments, the Central Ministries and the High Courts for suitable follow-up action.

STATEMENT

Cases Pending in Supreme Court and High Courts

Name of the Court	No. of cases pending between five to ten years (As on 31-12-1990)
1	2
SUPREME COURT	18113 (Regular Hearing matters only).
HIGH COURTS	
1. Allahabad	156512
2. Andhra Pradesh	4554
3. Bombay	35036
4. Calcutta	71824*
5. Delhi	25800
6. Gauwahati	2414
7. Gujarat	19259*
8. Himachal Pradesh	3516**
9. Jammu & Kashmir	6753@
10. Karnataka	10409@
11. Kerala	5878
12. Madhya Pradesh	3601
13. Madras	44564
14. Orissa	4666
15. Patna	7131@
16. Punjab & Haryana	16919

	1	2
HIGH COURTS		
17. Rajasthan		14286
18. Sikkim		23

* Indicates the pendency in High Courts as on 30-6-1990.

** Indicates the pendency in High Courts as on 30-6-1989.

@ Indicates the pendency in High Courts as on 31-12-1989.

Flow of Narcotics

*542. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have taken any steps to check the flow of narcotics in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) and (b) : A series of legislative and administrative measures have been taken from 1985 onwards to check the flow of narcotics in the country which include the following :

(i) A comprehensive legislation viz., the Narcotic Drugs and Psychotropic Substances Act, 1985 was enacted and brought into force in the country. It was amended in the year 1989 in order to make it more effective.

(ii) Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988, providing for preventive detention of drug offenders without trial for a maximum period of two years, was enacted.

(iii) Under the Narcotic Drugs and